

produced by IPCL is comparatively higher than the imported one; and

(e) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (e). The information is being collected and will be laid on the Table of the House.

[*English*]

#### Loss to CIL

7475. SHRI RABIRAY: Will the Minister of COAL be pleased to state:

(a) whether Coal India Ltd. (CIL) has suffered heavy loss as a result of economic blockade by some political activities during the last week of March 1992; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYABAGOUDA): (a) and (b). Information is being collected and to the extent available will be laid on the Table of the House.

#### Artificial Rain

7476. SHRI M.G. REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are working on a proposal of increasing rainfall through seeding of clouds; and

(b) if so, the details thereof and the progress made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) Progress made so far include seeding experiments carried out by the Indian Institute of Tropical Meteorology, suggest that rain enhancement is possible under certain conditions of cloud thickness greater than 1 kilometer and cloud liquid water content more than 0.5 gram per cubic meter.

[*Translation*]

#### Royalty on Salt to Gujarat

7477. SHRI CHANDUBHAI DESHMUKH: Will the PRIME MINISTER be pleased to state:

(a) the amount received by the Gujarat Government from the Union Government in terms of royalty on salt during each of the last three years;

(b) whether the Government are contemplating to increase the royalty rates; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (c). The State Government of Gujarat collects royalty directly from salt manufactures in respect of the lands leased out by it for salt manufacture. The information is, therefore, not centrally maintained.

#### Sick Units in U.P.

7478. SHRI BRIJ BHUSHAN SHARAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of sick units in Uttar Pradesh;

(b) whether the Union Government have formulated any scheme to revive these units by giving them assistance; and

(c) if so, the assistance proposed to be given to them and the time which the assistance is likely to be given?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN):** (a) According to Reserve Bank of India, 30,694 units in the small scale sector 81 units in the non-small scale sector were sick as at the end of September, 1990 in the State of Uttar Pradesh.

(b) and (c). As far as sick units in the non-small scale sector are concerned, no finance is provided to the State Governments by Central Government. Under the Margin Money Scheme, the Central Government provides funds to the State Governments for revival of the sick units in the small scale sector. Upto 1991-92, the total amount sanctioned to the State Government of Uttar Pradesh by the Central Government under the Margin Money Scheme is Rs. 60 lakhs.

#### **Land with D. D.A.**

[*English*]

7479. **SHRIMATI GIRIJA DEVI:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the area of land available with the Delhi Development Authority for allotment;

(b) the number of requests from different parties/coop. societies are pending for allotment;

(c) the total number of persons registered with the DDA for allotment of land, plot, flats (category-wise);

(d) the time by which the DDA is likely to allot this land, plots, flats etc.; and

(e) the area of the DDA land which is under encroachment and the steps being

taken to get it vacated?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):** (a) to (e). The information is being collected and will be laid on the table of the House.

#### **Assessment of Revised Rent For Buildings**

7480. **SHRI RAM PRAKASH CHAUDHARY:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the technical competent authority who can assess and reassess the revised rent for the buildings hired by Estate Office, CPWD or various Government organisations;

(b) whether the Government have issued instructions to CPWD/Estate Officers in various States not to assess/reassess rent of the hired buildings whose period of five years of Government tenancy has expired; and

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):** (a) The Hiring Committee headed by the Executive Engineer (L/F) at Delhi and Hiring Committees headed by the Superintending Engineers at Bombay, Calcutta, Madras, Nagpur and Shimla are the competent technical authority to assess/reassess the revised rent of the buildings hired by the Central Government Departments at these stations. In all other areas the Executive Engineer, CPWD, of the concerned area is competent to assess such rent

(b) No, Sir.

(c) Does not arise.